

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 643/(MAH)/2017

CORAM:

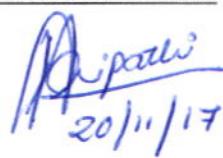

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: KEI Industries Ltd.
V/s.
Extreme Automation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
34.	Ankit R. Tripathi	i/b Kamgopal S. Tripathi For Operational Creditor	 20/11/17.
		For filing withdrawal Letter by Company KEI. Adj to 06/12/2017.	

ORDER

T.C.P. No. 643/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of both the sides are present.

2. By consent adjourned to **06.12.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
20.11.2017.
aah

Sd/-

M.K. Shrawat
Member (Judicial)